

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA**  
**UNSTARRED QUESTION NO.2352**

TO BE ANSWERED ON MONDAY, THE 18<sup>th</sup> DECEMBER, 2023  
AGRAHAYANA 27, 1945 (SAKA)

**‘INCREASE IN FILING OF ITR’**

2352. SHRI SANJAY SETH:  
SHRI T.R. BAALU

Will the Minister of FINANCE be pleased to state:

- (a) whether the filing of Income Tax Returns (ITR) has seen a sharp increase during the last five years, if so, the details thereof along with the zero liability ITR filed during the above-said period, State-wise;
- (b) whether the increase in the number of persons filing tax returns brought in a proportionate increase in tax amount collection, if not, the reasons therefor;
- (c) the details of people filed ITR from Jharkhand in the financial years 2021-22 and 2022-23, district-wise;
- (d) the steps taken or proposed to be taken by the Government to further increase the number of persons filing ITR;
- (e) whether the personal income tax limit has not been increased to the level commensurate with the creamy layer income levels prescribed for reservation purposes in recruitments of OBCs and EWS; and
- (f) if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF STATE**  
**(SHRI PANKAJ CHOUDHARY)**

(a): (i) Yes, there has been an increase in the number of returns filed in the last five years. The state wise number of persons who have filed ITRs in the last five years is submitted as per Annexure-‘A’

(ii) State-wise number of persons whose I-T return amount to zero tax liability during the last four years is submitted as Annexure-‘B’.

(b) There may not be proportionate increase in direct tax collection and number of income tax returns filed because the direct tax collection is dependent upon multiple factors which include tax rate applicable for relevant assessment year, admissible deductions/ exemptions under the law, overall economic growth in various sectors in economy, etc. However, the data of net direct tax Collection from F.Y. 2018-19 to F.Y. 2022-23 is as under:

(Rs in Crore)

FY	Net Direct Tax Collection (in crores)
2018-19	11,37,718
2019-20	10,50,681
2020-21	9,47,176
2021-22	14,12,422
2022-23*	<b>16,63,686</b>

\*Provisional

(c) The district wise data of ITRs filed for 2021-22 and 2022-23 is not maintained. However, details of ITRs filed from Jharkhand for 2021-22 and 2022-23 is as under:

F.Y.	ITR FILED
2021-22	11,35,746
2022-23	11,95,551

(d) Steps taken by the Government to further increase the number of persons filing ITR are as under -

(i) **New Form 26AS** - This new form contains all information of deduction or collection of tax at source, specified financial transaction (SFT), and payment of taxes, demand and refund etc. Further, details of SFT data in the Form 26AS makes taxpayer aware about their transactions beforehand and encourages them to disclose their true income.

(ii) **Pre-filing of Income-tax Returns** - In order to make tax compliance easier pre- filled Income tax Returns (ITR) have been provided to individual taxpayers. The scope of information for pre-filing includes information such as salary income, bank interest, dividends, etc.

(iii) **Updated Return** - Section 139(8A) of the Income-tax Act, 1961 (the Act) facilitates the taxpayer to update his return anytime within two years from the end of the relevant

assessment so that he can file an updated return by voluntarily admitting omissions or mistakes and paying an additional tax as applicable. Further, e- verification scheme was launched to allow tax-payers to disclose their unreported or under-reported income in the updated ITR.

(iv) **Reduction in the Corporate tax rate** - Starting from the Finance Act, 2016, the corporate tax rates have been gradually reduced while phasing out the exemptions and incentives available to the corporates so as to increase the tax base.

(v) **Simplification of the Personal Income-tax** - Finance Act, 2020 provided an option to individual taxpayers for paying income-tax at lower slab rates if they do not avail specified exemptions and incentives.

(vi) **Expansion of scope of TDS/TCS** - For bringing new tax-payers into the income-tax net, scope of TDS/TCS was expanded by including huge cash withdrawal, foreign remittance, purchase of luxury car, e-commerce participants, sale of goods, acquisition of immovable property, purchase of overseas tour program package etc.

(e) and (f): There is no linkage between the basic exemption limit of personal income tax and the annual income limit for the purposes of determination of creamy layer among OBCs and EWS group of general category. The basic exemption limit of an individual under the Income-tax Act, 1961 is referable to the net income chargeable to tax after admissible deductions/exemptions of the particular person. Whereas the income limit for the purposes of determination of creamy layer among EWS group of general category is the *annual income of family* from all sources and of *parental income* for OBCs who do not fall with the other conditions prescribed for determination of Creamy Layer.

Further, India has a progressive taxation structure under which an individual or Hindu undivided family (HUF) or an association of person or body of individuals or artificial juridical person is required to pay tax at a higher rate with an increase in income levels.

## Annexure A

<b>a) No of Person who filed Income tax return during last four years; State /year wise</b>					
<b>STATE</b>	<b>FY 2018-19</b>	<b>FY2019-20</b>	<b>FY2020-21</b>	<b>FY2021-22</b>	<b>FY2022-23</b>
ANDAMAN AND NICOBAR ISLANDS	38767	37,101	41,226	44,901	47,101
ANDHRA PRADESH	2062399	20,80,288	19,79,366	19,84,319	21,65,161
ARUNACHAL PRADESH	21403	19,642	18,848	18,091	21,581
ASSAM	805377	7,76,618	7,68,231	7,73,711	8,16,137
BIHAR	1599472	17,19,439	18,96,122	20,11,074	21,54,266
CHANDIGARH	255479	2,65,602	2,66,428	2,67,433	2,77,594
DADRA & NAGAR HAVELI	33794	31,792	31,832	32,346	33,428
DAMAN & DIU	20674	20,532	21,387	21,213	21,833
DELHI	3411707	34,83,436	35,34,470	35,33,774	37,06,999
GOA	219394	2,18,697	2,17,944	2,20,219	2,30,569
GUJARAT	6310636	64,73,204	69,01,630	71,26,423	74,50,672
HARYANA	2339178	24,74,079	25,83,050	27,24,889	29,45,240
HIMACHAL PRADESH	495126	5,26,311	5,07,118	5,27,596	5,63,171
JAMMU & KASHMIR	426089	4,49,249	4,25,456	4,38,770	5,22,517
KARNATAKA	3696388	38,18,546	39,25,684	39,80,418	42,58,035
KERALA	1615243	16,56,177	17,08,859	17,95,967	19,73,551
LAKSHADWEEP	4389	4,760	3,916	4,072	4,454
MADHYA PRADESH	2505334	26,06,358	27,45,469	28,38,182	29,93,536
MAHARASHTRA	10041166	1,01,34,529	1,05,05,787	1,08,22,870	1,13,91,610
MANIPUR	48658	52,135	50,372	53,615	64,661
MEGHALAYA	34500	33,961	32,465	34,230	40,248
MIZORAM	3653	3,808	4,885	5,866	7,371
NAGALAND	19832	20,238	20,476	20,707	25,168
ORISSA	1042399	10,98,781	11,47,974	11,96,655	12,90,397

PONDICHERRY	90212	97,026	95,911	95,429	1,01,440
PUNJAB	2895599	30,73,506	31,05,578	32,84,421	36,09,942
RAJASTHAN	3923195	41,35,462	43,80,416	45,55,909	48,48,031
SIKKIM	15257	14,962	13,325	11,917	13,229
TAMILNADU	4154203	41,82,347	42,07,105	43,01,299	45,90,531
TRIPURA	80781	82,049	78,510	79,879	87,434
UTTAR PRADESH	5723087	60,08,980	64,17,665	66,53,883	71,65,746
WEST BENGAL	3990446	40,88,477	42,45,242	43,64,849	45,56,394
CHHATTISGARH	1009237	10,41,310	10,75,894	11,01,801	11,60,389
UTTARANCHAL	735918	7,69,055	7,69,961	7,93,801	8,53,992
JHARKHAND	1050842	10,76,078	11,12,676	11,35,746	11,95,551
TELANGANA	2064582	21,58,703	22,81,927	24,54,797	26,92,185
STATE OUTSIDE INDIA	45664	55,234	83,180	1,06,065	1,10,691
Others*	25	22	3	20,246	18,191
<b>Total</b>	<b>6283010</b> <b>5</b>	<b>6,47,88,49</b> <b>4</b>	<b>6,72,06,38</b> <b>8</b>	<b>6,94,37,38</b> <b>3</b>	<b>7,40,09,04</b> <b>6</b>

**Note:-**

1. Unique PAN count were considered for specific FY from IT returns.
2. E-filed ITRs were considered for the above summary. In case multiple e>Returns were submitted by an assessee, then the latest one in the corresponding FY has been taken into consideration.
3. State Outside India - Filers who have mentioned state code as 99 (i.e., State outside India) in communication address within Part A-General Information of ITR.
4. \*Others - Filers who have mentioned State Code which is inconsistent with State Codes available in Part A-General Information of ITR /PAN data.

## b) No of Person whos IT returns amount to zero tax liability during last four years; State /year wise

STATE DESCRIPTION	FY2019-20	FY2020-21	FY2021-22	FY2022-23
ANDAMAN AND NICOBAR ISLANDS	7,061	24,685	26,947	25,804
ANDHRA PRADESH	6,64,299	12,55,518	12,44,380	13,04,819
ARUNACHAL PRADESH	8,249	13,371	13,339	16,014
ASSAM	3,25,831	5,59,270	5,71,707	5,80,148
BIHAR	8,95,962	15,06,533	16,12,555	16,75,663
CHANDIGARH	1,14,971	1,79,763	1,81,359	1,78,473
DADRA & NAGAR HAVELI	15,283	24,851	25,615	25,221
DAMAN & DIU	9,096	16,291	16,702	16,571
DELHI	12,32,053	22,58,833	23,06,607	23,18,927
GOA	85,778	1,45,764	1,48,472	1,46,194
GUJARAT	39,27,497	57,67,988	59,30,233	59,91,699
HARYANA	12,17,358	18,95,827	20,17,832	21,16,161
HIMACHAL PRADESH	2,50,497	3,72,753	3,90,002	4,09,425
JAMMU & KASHMIR	1,53,009	2,84,398	3,00,634	3,57,719
KARNATAKA	12,46,799	23,61,785	24,22,438	24,63,232
KERALA	5,93,003	11,19,225	12,25,653	10,81,971
LAKSHADWEEP	797	2,017	1,834	1,761
MADHYA PRADESH	13,44,459	21,47,264	22,34,217	22,94,440
MAHARASHTRA	43,15,546	71,49,773	74,73,623	74,45,222
MANIPUR	18,160	35,045	37,449	46,801
MEGHALAYA	14,091	22,934	25,335	29,710
MIZORAM	1,736	3,690	4,518	5,823
NAGALAND	8,955	15,893	16,735	20,505
ORISSA	4,33,449	8,21,120	8,58,702	8,94,889
PONDICHERRY	34,706	61,092	61,415	60,541

PUNJAB	16,97,781	25,44,811	27,04,610	28,90,845
RAJASTHAN	22,78,147	35,48,235	37,02,678	38,11,272
SIKKIM	6,450	9,810	8,905	9,905
TAMILNADU	13,70,012	26,02,003	27,19,436	27,88,014
TRIPURA	26,837	52,719	54,510	59,160
UTTAR PRADESH	28,21,363	47,99,837	50,72,954	52,73,478
WEST BENGAL	20,34,435	32,26,294	32,50,697	32,83,160
CHHATTISGARH	4,93,213	8,08,943	8,37,241	8,62,170
UTTARANCHAL	3,19,379	5,49,791	5,69,405	5,95,630
JHARKHAND	4,39,992	7,70,973	7,93,359	8,05,104
TELANGANA	5,97,781	14,54,606	16,03,673	16,64,019
STATE OUTSIDE INDIA	32,177	56,208	65,302	64,665
Others*	22	3	15,868	-
<b>TOTAL</b>	<b>2,90,36,234</b>	<b>4,84,69,916</b>	<b>5,05,46,941</b>	<b>5,16,15,155</b>

Note:-

1. Gross Tax payable as reported by assessee in e-Return has been considered for determining tax liability.
2. Unique PAN count were considered for specific FY from IT returns.
3. E-filed ITRs were considered for the above summary. In case multiple e>Returns were submitted by an assessee, then the latest one in the corresponding FY has been taken into consideration.
4. State Outside India - Filers who have mentioned state code as 99 (i.e., State outside India) in communication address within Part A-General Information of ITR.
5. Others\* - Filers who have mentioned State Code which is inconsistent with State Codes available in Part A-General Information of ITR /PAN data.